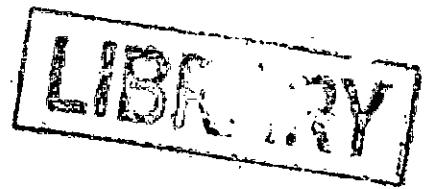


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/928/2019

Date of order: 02.08.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Tarun Kumar Das
Vs.
M/O Defence

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. B. B. Chatterjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This application has been filed to seek the following reliefs:

"8(a) To set aside and quash impugned Memorandum No. 900603/816/JZ/57/E1(Con) dated 16-Oct-2018 issued by Maj Gen, Chief Engineer, HQ Central Command as communicated vide memorandum no. 900603/816/JZ/SB/E-1(Con) dated 17-Oct-2018, letter dated 30.10.2018 and 06.01.2018.

(b) To direct the respondents to complete the enquiry alongwith the entire disciplinary proceedings within a specific time period preferably within 4 weeks.

© Any other order or orders as the Hon'ble Tribunal deems fit and proper."

3. At hearing both the counsels agreed that the matter can be disposed of at the admission stage itself, without calling for a reply.

4. Hence, the OA is disposed of with a direction upon the Respondents to furnish the documents sought for by the applicant or by way of a speaking order say as to why the documents are not relevant to deny access to the documents and thereafter start and complete the enquiry positively by 4 months in view of the fact that the applicant is due for retirement in January, 2020. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Baherjee)
Member (J)

pd